

BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001
.....

Appeal No.21(1157)/2013-IC

Date:23.10.13

In the matter of

Shri R.K.Jain
1512-B, Bhishm Pitamah Marg
Wazir Nagar
New Delhi-110003

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001

Respondent

DATE : TWENTY THIRD OCTOBER TWO THOUSAND THIRTEEN.

Date: 23.10.13

ORDER

The appellant has filed an appeal on 26.08.13 received on 05.09.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the respondent vide letter no. 21(1157)/13 dated 08.10.13.

Brief Facts of the case:


1. The appellant vide his application No. RTI/P-298/6952/13 dated 9.7.13 received on 16.07.13 sought information relating to the case of S.K.Verma pending in CAT Delhi.
2. The Respondent has collected the information from the concerned section of this Ministry and sent the reply to the appellant vide letter 21(1157)/13 dated 08.10.13.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 05.09.13

IC.
23/10/13

4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 08.10.13 is the substantive response for the information asked by the applicant in his original application dt. 09.07.13.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. It appears that the appellant has not received the reply of Respondent dated 08.10.13 though record shows that the reply has been issued. Hence the copy of the same is being endorsed with this order.
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.


(DR. GITA RAWAT)
Joint Secretary & Appellate Authority
Date:23.10.13

Copy to:

1. Shri R.K.Jain,1512-B, Bhishm Pitamah Marg, Wazir Nagar
New Delhi-110003.
- ✓ 2. Smt.Asha Sota, CPIO.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Law & Justice
(Deptt. of Law & Justice)
Govt. of India